



**GOVERNMENT OF TRIPURA**  
**DEPARTMENT OF AGRICULTURE**  
**DIRECTORATE OF HORTICULTURE & SOIL CONSERVATION**

**Tripura Horticulture Nurseries (Regulation)**  
**Rules, 2014**



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*Agartala, Monday, March 3, 2014 A. D. Phalguna 12, 1935 S. E.*

**Tripura Horticultural Nurseries (Regulations) Rules, 2014**

In exercise of powers conferred by section 22 of the Tripura Horticultural Nurseries (Regulation) Act, 2013 (The Tripura Act 7 of 2013), the state government hereby makes the following rules, to carry out the purposes of the Act namely:-

**1. Short title & commencement:-**

- i. These rules may be called the 'Tripura Horticultural Nurseries (Regulation) Rules 2014':
- ii. They shall come into force on the date of their publication in the Tripura Official Gazette

**2. Definitions.**

- i) In these rules unless there is anything repugnant to the subject or the context-
  - a. 'Act' means the "Tripura Horticultural Nurseries (Regulation) Act, 2013";

- b. 'Appellate authority' means the Director of Horticulture and Soil Conservation, Tripura.
  - c. 'Form' means Form appended to these rules.
  - d. 'Mother tree' means the progeny trees for which bud wood or scion wood is taken for budding or grafting the root stocks.
  - e. 'Section' means a section of the Act;
  - f. 'Competent authority' to issue the license means the Director of Horticulture & Soil Conservation, Tripura;
- ii) All other words and expressions used herein, but not defined in these rules, shall have the meaning respectively assigned to them in the Act.

### 3.

- i. Every application for license to conduct or establish a Horticultural nursery shall be addressed to the competent authority in **Form 'I'** along with license fee through a treasury challan in original for Rs. 500 (five hundred only) deposited in favour of the Director of Horticulture and Soil Conservation, Agartala to be deposited in such mood as the competent authority by an order decides;
- ii. The fee deposited under sub-rule (i) of Rule 3, shall not be refundable, same the application is rejected or refunded for any reason;
- iii. The competent authority shall, on receipt of application, inspect or cause to be inspected, by any person or persons not below the rank of class II Gazetted officer having degree in Agriculture/Horticulture in Agriculture Department, the Horticulture nursery for which the license has been applied for. The inspecting officer shall give his verification report/observations in **Form 'II'**.
- iv. On receipt of the report of the inspecting officer if the competent authority is satisfied that the applicant fulfils all the conditions prescribed under clauses (a), (b), (c) and (d) of sub-section (iv) of section 6 of the Act, he may grant the license in **Form 'III'**. If the competent authority is not satisfied, he may refuse the grant of license and record the reasons for such refusal in writing and communicate a copy of office order to the applicant by a registered letter.
- v. The competent authority shall maintain a register in **Form 'IV'** in which the names of the persons to whom the license are granted from time to time shall be recorded.

4.

- i. Every license granted under these rules shall remain valid for a period of 5 (five) years from the date of its issue.
- ii. Any person desiring to get his license renewed shall make an application to the competent authority in **Form 'V'** not less than 60 (sixty) days before the date of expiry of the license. Such application shall be accompanied by a treasury challan showing the deposit of the renewal fees. On the receipt of the application the competent authority will get the horticulture nursery inspected in the same manner as prescribed under sub-rule (iv) of rule 3. The inspecting officer shall record his verification in **Form 'VI'** and place the same before the competent authority for granting renewal of license. The competent authority shall dispose of the matter within a period of two months from the date of receipt of the application.
- iii. The fee for the renewal of license shall be Rs.300/- (Rupees three hundred) only and shall be deposited under the receipt Head as indicated in sub-rule (i) of rule 3.
- iv. If at any time during the validity of license, the licensee desires to undertake propagation of horticultural plants, other than those mentioned in the license, he may make an application to the competent authority specifying therein the Horticultural plants sought to be propagated. If the competent authority is satisfied, that the applicant undertakes the propagation of Horticultural plants specified in the application, may make necessary additions and alternations in the license. Such addition / alternation shall be admissible only once in a year.

5.

The competent authority may suspend or cancel any license on any of the grounds mentioned in sub-section (i) of section 10, on any or more of the following grounds, namely:-

- a. the licensee is not conducting his business honestly in a fair manner;
- b. he has failed to carry on the orders/instructions of the competent authority issued from time to time in improving the conditions of the nursery/plant materials, as the case may be; or
- c. he is producing plants disproportionate to the availability of the scion wood of the kinds/varieties concerned; or

d. he is not supplying planting materials, as per minimum quality standards specified for supply of each of this kind of planting materials.

**6.**

In case of original license is lost, destroyed; mutilated or damaged the licensee may apply in **Form 'VII'** to the competent authority for issue of a duplicate license. On the receipt of the application accompanied by fees of Rs.100/- (Rupees one hundred) only in the manner specified in sub-rule (i) of rule 3, the competent authority shall issue a duplicate license.

**7.**

Any person aggrieved by an order of competent authority refusing to grant or renew a license or cancelling a license on the ground of violation of any provisions made under the Act or, these rules prefer an appeal to the appropriate authority in **Form 'XIV'** within a period of thirty days of receipts of such order, along with a fees of Rs. 300/- (Rupees three hundred) only in the manner specified in sub-rule (i) of rule 3.

**8.**

- i) The plant materials to be utilized for undertaking propagation shall be only from variety at specification for which the license has been granted.
- ii) The scion and root stock to be propagated in the nursery shall be those as approved by the Director of Horticulture and Soil Conservation, Tripura, Agartala.
- iii) The vegetative propagated plant materials shall be in direct proportion to the availability of root stock and scion wood with the nursery.
- iv) The nursery-man will maintain a map showing the details of the fields or beds and the kinds of varieties of plants in each bed containing seedlings as well as budded and grafted plant materials.
- v) The competent authority may declare any mother tree unfit for further use, if he is satisfied that the use of such plant materials shall not be in the interest of fruit industry on account of any of the following reasons, namely:-
  - (a) poor quality of fruit;
  - (b) poor bearing capacity;
  - (c) infected with insects, pests and disease which cannot be cured; and

(d) any other reasons which may be considered fit by the competent authority in the interest of the fruit industry.

(vi) The nursery-man shall quarantine such trees and shall not use their bud wood for further propagation in case there is a danger for spread of the insect, pest and disease to other trees and the nursery plants. The competent authority may pass order for removal of such trees and the nursery-man will carry out the orders so passed within a month from the date of issue of such order or within such order period less than one month as specified in the said order.

**9.**

(i) The licensee shall –

- a. Maintain a register in **Form 'VIII'** indicating sources of origin of root stock and scion used for propagation and number of plants raised;
- b. Maintain a complete record of sale of fruit trees in the sales register or origin of root stock and scion used for propagating the progeny and performance of each mother plant to be utilized for production of plant material and number of plants raised. Maintain a complete record of sale of fruit trees in the sales register in **Form 'IX'** and issue the cash memo to the buyer in **Form 'X'**;
- c. Maintain an inspection register in **Form 'XI'** which shall be made available for recording of remarks to the competent authority, inspecting officer or any other person duly authorized to conduct an inspection by the competent authority or the Director;
- d. Maintain a register regarding plant protection operations carried out in the nursery for control of insects, pests and diseases in **Form 'XII'**;
- e. Prepare a statement regarding number of plants raised and sold variety-wise, for the period from 1st April to 31<sup>st</sup> March every year and submit a copy of this statement to the competent authority and the Director by the end of April every year; and
- f. Inform the inspecting authority and the competent authority about the compliance of instructions given to him at the time of inspection within the time specified by the said authority;

(ii) All the records enumerated in these rules shall be preserved by the licensee for a period of ten years after the date of the conclusion of the transaction.

**10.**

The schedule of plant protection operations recommended by the Directorate of Horticulture and Soil Conservation, Tripura for each category of trees/root stock/nursery plants and other material will be followed by the licensee. In addition to this, the instructions issued by the inspection authority or the Directorate of Horticulture and Soil Conservation from time to time in this regard will be carried out by the nursery-man. The list of insects, pests and diseases to be controlled will be circulated by the competent authority or the Directorate of Horticulture and Soil Conservation, Tripura from time to time.

**11.**

- i. The entire nursery area including progeny trees, registers and other records shall be inspected by the inspecting officer from time to time in order to ensure that the provisions of the Act and the rules framed there-under are strictly adhered to. The licensee will show the inspecting officer the plant materials and records;
- ii. The inspecting officer may direct the licensee in writing for carrying out further other horticultural/plant protection operations. The licensee shall carry out these instructions within specified time and report compliance;
- iii. Form of Register of Progeny trees will be maintained by the nursery man in **Form XIII** regarding performance of the crop;  
In case, some plant materials including progeny trees are found badly infested with pests and diseases and require the removal/destruction, orders to this effect shall be issued in writing by the inspecting officer. The licensee shall comply with these orders within the time specified therein;
- iv. The inspecting officer may inspect any plant material while in transit for detecting infestation of pests and diseases or any defect packaging and labeling. The inspecting officer may declare any plant material as unfit for sale and order for its detention. The inspecting officer will report the matter to the competent authority within two days who will convey his decision for destruction or otherwise of the plant material within seven days of the receipt of the report or ten days from the date of detention of the material whichever is earlier.

**12.**

The State Government in the Department of Agriculture, shall have the power to prescribe the minimum quality standards for production and sale of each kind, variety of plants, planting materials of Horticultural Crops and may



fix maximum retail price for sale of these materials, from the nurseries in the state, under this section and may follow such procedure as may be prescribed.

**13.**

- i. In order to carry out the provisions of rule 10 and the periodical inspection to be assigned by the competent authority, the Government may, from time to time, specify the name of inspecting officer under such designation indicating the time and jurisdiction of such inspection;
- ii. Any nursery-man aggrieved with the order of the inspecting officer may file complaint in plain paper without depositing any fee to the Director of Horticulture & Soil Conservation, Tripura, requesting for further inquiry of the matter.

**14.**

- i. The labels of the plant materials shall be of such quality so that those are not spoilt by water and high humidity and are not easily torn-out and may preferably be of zinc, tin or aluminum.
- ii. Individual plants shall be kept in containers of appropriate size of to hold on to the root zone in order to sustain adequately the life of the plant till its use in planting and care must be taken by the nursery-man to provide for the minimum risk of loss during such process.
- iii. The packaging materials used for packing and bulk to satisfy the conditions specified in sub-rule (ii) above and shall not be detrimental to the plant and the process by use or contact or operation in any form or in any manner.

**Dr. V.K Bahuguna**  
Principal Secretary (Agriculture)  
Govt. of Tripura

FORM I

[See rule -3 (i)]

APPLICATION FOR LICENCE UNDER THE TRIPURA HORTICULTURAL  
NURSERIES (REGULATION) ACT, 2013

To

.....

.....

.....

Sir,

I, Shri.....S/o.....

....Village/Town.....P.O.....Dist.....

..... Wish to establish/conduct a horticulture nursery in  
Village/G.P.....

Tahasil.....District.....

.....

I may kindly be granted a license for this purpose, as required under the Act. The detail particulars of the nursery are given below.

1. Name of the nursery
2. Area of the nursery (in hect.) with land particulars
3. Distance from motor able road
4. Area of the progeny orchard (in hect.)
5. Whether irrigated or not
6. Details of the progeny

Sl. No.	Kind	Variety	Age	Source
(1)	(2)	(3)	(4)	(5)

(Add additional sheet, if required)

7. Horticulture plants proposed to be propagated

Sl. No.	Kind	Variety	Quantity (Nos.)
(1)	(2)	(3)	(4)

(Add additional sheet, if required)

8. Details of existing plant material, if any

Sl. No.	Kind	Variety	No. of plants available Budded/Grafted/Seedlings	Source of Stock/Scion
(1)	(2)	(3)	(4)	(5)

(Add additional sheet, if required)

8. Infrastructure availability:

Sl. No.	Item	Specification	Created on	Future planning
(1)	(2)	(3)	(4)	(5)

9. Manpower availability:

Categories

Sl. No.	Technical	Supervisory	Workforce	Basic engagement
(1)	(2)	(3)	(4)	(5)

1. The sketch plan of the area under nursery and progeny trees, are enclosed herewith particulars of land and Schedule.  
I undertake to obtain required scion material, if any, from the approved & certified sources through the competent & approved agency/authority.
2. I have read the Act and the rules framed there under and undertake to abide by all the conditions mentioned therein.

Yours faithfully,

Date:  
Place:

(Name, Percentage and  
Address of the owner of the  
Fruit Nursery)

**FORM II**  
**[See rule - 3 (iii)]**  
**VERIFICATION REPORT**

1. Name & Designation of the Inspecting Officer —
2. Date of visit —
3. Name and address of Nursery —
4. Location of the Nursery —
5. Area of the Nursery/Progeny orchard with land particulars —
6. Availability of irrigation source —
7. Details of the progeny of the trees —

Sl. No. (1)	Kind (2)	Variety (3)	Performance (4)	Age (5)	No. of progeny trees (6)	Age of the trees (7)

8. Details of the existing planting materials, if any, —  
 (Add additional sheet, if required)

- (i) The nursery is/is not being kept free from insects, pests and diseases.
- (ii) The progeny trees are/are not maintained in good condition.
- (iii) The soil is/is not suitable for production work.
- (iv) The nursery-man is/is not competent to establish the nursery on approved terms for reasons given below
- (v) The information supplied by the applicant is/is not correct.
- (vi) Additional information  
(Add additional sheet, if any)
- (vii) On the basis of the above observations I recommend/do not recommend it as a fit case for grant of license.

9. Date of report —

Signature of the Inspecting Officer  
 Designation and seal

**FORM III**  
**[See rule - 3 (iv) ]**

**LICENCE FOR ESTABLISHMENT/CONDUCT OF A HORTICULTURE NURSERY  
 UNDER THE TRIPURA HORTICULTURAL NURSERIES (REGULATION) ACT,  
 2013**

..... License No..... Date of  
 issue..... Name..... S/o  
 .....Village.....District .....

Owner of ..... is hereby authorized to raise, exhibit for sale, self use  
 and transportation of horticulture plants of the following kinds and varieties.

Sl. No.	Kind	Variety
(1)	(2)	(3)

The license is valid from ..... to .....  
 and shall be subject to the following conditions.

- (1) The Licensee shall not contravene any of the provisions of the Act or the rules framed thereafter.
- (2) The Licensee shall conduct his business honestly and in fair manner.
- (3) The Licensee shall produce his License and/or the register and other such record(s), as required to be maintained under this Act and the rules framed there under on demand by the competent authority or any person authorized by him.
- (4) The Licensee shall not permit evasion or infringement of any of the provisions of the Act and rules framed there under, and shall report in writing to the competent authority. If any evasion or infringement comes to his knowledge.
- (5) In case the Licensee transfers, in whole or in part of his control over the nursery to any of his heirs or such other successor, he shall send an intimation of such transfer to the competent authority within a period of one month of the transfer.

Signature of the competent  
 authority with his seal

This license is renewed -----

Period of renewal	From	To	Signature of the Competent Authority with seal of his Office

**FORM IV**  
**[See rule—3 (v) ]**  
**NURSERY LICENCE REGISTRATION FORM**

Sl. No. (1)	Name, Parentage & address of licensee (2)	Name & location of the nursery (3)	Area of the nursery (4)	Kind of horticulture plants and varieties to be propagated (5)
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Name & designation of the inspecting Officer (6)	Date of visit of inspecting Officer (7)	No. & date of issue of license (8)	Date of expiry of license (9)
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Date of renewal (10)	Period of renewal (11)	Remarks (12)	Initial of the competent authority (13)
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**FORM V**  
**[See rule—4 (ii) ]**

**APPLICATION FOR RENEWAL OF LICENCE UNDER THE TRIPURA  
HORTICULTURAL NURSERIES (REGULATION) ACT, 2013**

To

.....  
.....  
.....

Sir,

My Horticulture Nursery License No..... Expire on ..... It is requested that this license may be renewed for a period of ..... years. The license in original along with the Treasury Challan for Rs..... is enclosed.

The license was granted, last renewed on ..... and since then ..... (nos.) inspections have been carried out I have complied with the instructions communicated to me in writing by the Inspecting Authority from time to time except in the following cases for reasons indicated against each.

Sl. No. (1)	Instructions conveyed by the Inspecting Authority (2)	Date (3)	Reasons for Non- Compliance (4)
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Additional sheet, if required.

I have not contravened any of the provisions of the Act or the rules framed there-under. The detail information with regard to the nursery and plant material are furnished as hereunder (Sl. Nos. 1 to 7 of Form-I)

Yours faithfully,

Signature of the Owner

**FORM VI**  
**[See rule - 4 (ii) ]**

**VERIFICATION REPORT OF INSPECTING OFFICER FOR RENEWAL OF LICENCE  
UNDER THE TRIPURA HORTICULTURAL NURSERIES (REGULATION) ACT,  
2013**

To

.....  
.....  
.....

Sir,

I have inspected on (date of visit the  
nursery)..... of  
Shri..... License No.  
..... issued on .....

(In case of any difference please give details in a separate sheet).

(2) The details of the nursery and progeny trees as given by the applicant have been found to be correct/not correct on spot examination.

(3) It is hereby certified that the owner has/has not contravened any of the provisions of the Act and any rules framed there under and that he has/has not been following instructions of the authorities.

(4) The details of the contraventions are given below.

Sl. No. (1)	Date & No. of order (2)	Authority by whom Issued (3)	Remarks (4)
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(5) Additional sheet, if any

(6) On the basis of the above abbreviations, I recommend/do not recommend it as a fit case for renewal of the license.

Yours faithfully,

Signature of the Inspecting  
Officer, Designation & seal

Date.....



**FORM VII**  
**[See rule--- 6 ]**  
**APPLICATION FORM FOR ISSUE OF DUPLICATION LICENCE UNDER THE**  
**TRIPURA HORTICULTURAL NURSERIES (REGULATION) ACT, 2013**

To

.....  
.....  
.....

Sir,

I/We.....Son(s)/Daughter(s) of ..... resident of Village..... Post office.....Dist.....state that my/our license No..... Date..... for a period ending ..... Under the circumstances (here mention the circumstances under which the license was lost/destroyed/damaged/torn/ender illegible).

(2) I/We therefore, request you to issue to me/us a duplicate license on same terms and conditions on which the original license sanctioned above was granted.

(3) I/We enclose herewith a treasury challan in proof of payment of the prescribed fee of Rs..... (Rupees.....) Challan No. .... Dt. ....

(4) I/We also surrender herewith the original license (when the license is lost or destroyed)

Witness-(1st)  
Witness-(2nd)

Yours faithfully,

Signature of the applicant

(Name and address of two witnesses and their full signature to be put

**FORM VIII**  
[See rule - 9 (i) (a)]

**Register for rootstock & Scion**

Name of the Nursery .....

License No. ....

Sl. No. (1)	Kind of planting material (2)	Variety (3)	No. produced (4)	Rootstock used		Scion used		Remarks (9)
				Name (5)	Source (6)	Name (7)	Source (8)	

Signature of the Licensee

**FORM IX**  
[See rule- 9 (i) (b)]  
**Sale Register of Nursery Plant**

Name of the Nursery .....

Licence No. ....

Sl. No. (1)	Name of Purchaser (2)	Kind /variety of planting material sold (3)	Nos. Sold (4)	Rate per plant (5)	Total price charged (6)	No. & Date of receipt used (7)	Remarks (8)
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Signature of the Proprietor

Date.....

**FORM X**  
[See rule -- 9 (i) (b)]

**Format for Cash memo to be used by Nursery man**

Cash memo No. \_\_\_\_\_

.....Date..... Name of the

Nursery.....License No..... Name of

the Purchaser.....

Sl. No. (1)	Particulars of planting materials (2)	Rate (3)	No. (4)	Amount (5)
----------------	---	-------------	------------	---------------

Total \_\_\_\_\_

Received with Thanks.  
only

(Rupees.....)

Date.....

Signature of the Nursery Owner

**FORM-XI**

[See rule- 9 (i) (c)]

**INSPECTION REGISTER**

Sl.No	Date of Visit	Name of the Inspecting Officer	Instruction of the Officer	Compliance report by the Nursery man

**FORM-XII**

[See rule-9 (i) (d)]

**REGISTER OF PLANT PROTECTION OPERATIONS**

Sl.No	Date	Name of insects , Pests or Diseases	Control measures taken( mention pesticides used and their formulations)

**FORM -XIII**

[ See Rule -11 (iii)]

**Form of Register of Progeny trees performance**

License No-----

year	Sl. No. of the Progeny Trees	Kind and variety	Yield in Kg	General Health Condition of the progeny trees	General Observation about quality and grade of fruits

FORM XIV  
[See rule-- 7]

APPEAL FOR GRANT/RENEWAL OF LICENCE UNDER THE TRIPURA  
HORTICULTURAL NURSERIES (REGULATION) ACT, 2013.

To

.....  
.....  
.....

Sir,

My Horticulture Nursery License No..... Expire on ..... (If issued), I, have requested to grant/ renew my license for another period of ..... years, but refused by the licensing authority indicating the reason..... (Copy enclosed). The license in original along with the Treasury Challan for Rs..... is enclosed for considering to grant/renewal of license.

The license was granted on ..... for a period of.....years.

Sl. No. (1)	Instructions conveyed by the Inspecting Authority (2)	Date (3)	Reasons for Non- granting.(4)
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Additional sheet, if required.

I shall not contravene any of the provisions of the Act or the rules framed there-under in future.

Yours faithfully,

Date & place.....

Signature of the Owner

Printed at the Tripura Government Press, Agartala

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Printed by  
The Manager, Tripura Government Press,  
Agartala.

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